

Central Administrative Tribunal
Jabalpur Bench at Gwalior

TA No. 71/99

Gwalior this the 28th day of October, 2003.

Hon'ble Mr. Shanker Raju, Member (J)

Hon'ble Mr. Sarweshwar Jha, Member (A)

Institute of Hotel Management
Catering Technology and applied
Nutrition, through Principal,
Kherapati Colony, Gwalior

-Applicant

(By Advocate Shri C.P. Singh)

-Versus-

Union of India & Another

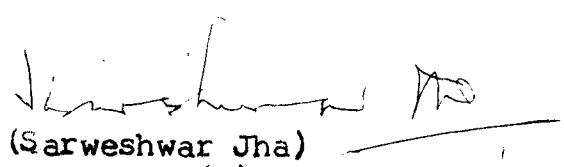
-Respondents

(By Advocate Shri P.N. Kelkar)

ORDER (ORAL)

Mr. Shanker Raju, Member (J);

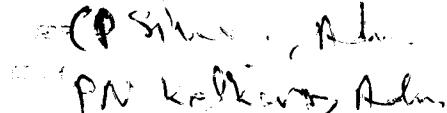
On the statement made by the learned counsel for the respondents that they are not going to give effect to the recommendation made by SC/ST Commission, the issue regarding promotion of R-2 is sub-judiced in OA-484/2000, the grievance of applicant is only an apprehension. With liberty to assail his grievance in the aforesaid OA, the present OA is dismissed, as infructuous. No costs.


(Sarweshwar Jha)
Member (A)


(Shanker Raju)
Member (J)


T. S. Chaturvedi
CIIOS


C.P. Singh, Adm.
CIIOS


P.N. Kelkar, Adm.